

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.1 – IA 578 of 2023
In
CP(IB)/82(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Rajhans Infrabuild LLP
V/s

Growmore Wealth Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..18/05/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Adv.

For the Respondent :

ORDER

IA 578 of 2023

This is an application filed by the RP seeking liquidation of the Corporate Debtor under Section 33 of the IB Code, 2016. It is submitted that the CoC in its 6th meeting dated 07.04.2023 has resolved to liquidate the Corporate Debtor.

Issue notice to R-1 to R-3.

Let affidavit of service be filed within seven days. Reply to be filed within seven days of service of notice with copy to other side. Rejoinder, if any, within seven days thereafter.

List for hearing on 21.07.2023.

Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)